

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.4947/Del/2016
Assessment Year : 2008-09**

**Mahesh Chandra Aggarwal,
A-I, UNESCO Apartment,
55, I.P. Extension,
Delhi-110092,
PAN-AAGPA1603D**

**Vs. Addl. Commissioner of Income Tax,
Erstwhile Range-36,
New Delhi**

(Appellant)

(Respondent)

Appellant by : Sh. Rishabh Jain, CA
Respondent by : Ms. Nidhi Srivastava, CIT-DR

Date of hearing : 23.03.2021
Date of pronouncement : 23.03.2021

ORDER

PER R.K. PANDA, AM :

This appeal filed by the assessee is directed against the order dated 05.07.2016 of the learned CIT(A)-34, New Delhi, relating to Assessment Year 2008-09.

2. The learned counsel for the assessee, vide its letter dated 16.03.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court in the presence of both the parties on conclusion of Virtual Hearing on 23rd March, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(R.K. PANDA)
ACCOUNTANT MEMBER**

Delhi/Dated- 23.03.2021

Shekhar

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi